No. HVS-LA-35/2020/31 The following order by the Governor of Haryana dated the 4th March, 2020 is published for general information:

"I, SATYADEO NARAIN ARYA, GOVERNOR OF HARYANA IN EXERCISE OF THE POWERS CONFERRED UPON ME BY VIRTUE OF SUB-CLAUSE (a) OF CLAUSE (2) OF ARTICLE 174 OF THE CONSTITUTION OF INDIA, DO HEREBY PROROGUE THE HARYANA VIDHAN SABHA.

CHANDIGARH, SATYADEO NARAIN ARYA
DATED: THE 4th MARCH, 2020 GOVERNOR OF HARYANA.".

R.K. NANDAL,
SECRETARY.

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36. All Press Representatives accredited to the Haryana State;
37. The Principal Accountant General (Audit), Haryana, Chandigarh;
38. All the Officers/Heads of Branches in the Haryana Vidhan Sabha Secretariat, Chandigarh, and
39. The System Analyst-Cum-Nodal Officer, Haryana Vidhan Sabha Secretariat to upload a copy of
   the Notification of the Session on the Website of the Haryana Vidhan Sabha,
   for information.

SECRETARY.